

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4049 of 2020

Alfat @ Alfat Hussain Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate

For the Opposite Party : Mr. P. K. Appu, A.P.P.

3/29.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with POCSO Case No. 8 of 2020 arising out of Simdega A.H.T.U. P.S. Case No. 11 of 2019.

It has been alleged that the informant was working in Delhi and she was found carrying a pregnancy of six months. She has subsequently disclosed that it was the petitioner who has made physical relationship with her. In the statement under Section 164 Cr.P.C. of the victim, she has stated that she had consented to the physical relationship established by the petitioner. However, the victim appears to be a minor, nonetheless, the victim has not stated about any force having been used by the petitioner. The petitioner is in custody since 18.01.2020.

Regard being had to the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge cum Special Judge, POCSO Act, Simdega in connection with POCSO Case No. 8 of 2020 arising out of Simdega A.H.T.U. P.S. Case No. 11 of 2019.

(Rongon Mukhopadhyay, J)